

FORM A
PUBLIC ANNOUNCEMENT

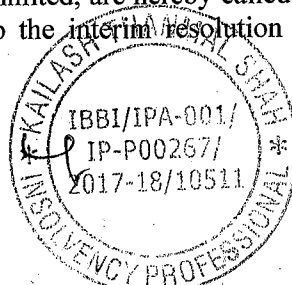
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. NIRBHAY RASAYAN PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nirbhay Rasayan Private Limited
2.	Date of incorporation of corporate debtor	06 March 1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110MH1987PTC042810
5.	Address of the registered office and principal office (if any) of corporate debtor	Office Address: N-96, MIDC, Tarapur, Boisar, Thane Maharashtra – 401506.
6.	Insolvency commencement date in respect of corporate debtor	20/10/2023 (Date of receipt of Order: 21/10/2023)
7.	Estimated date of closure of insolvency resolution process	17/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kailash Thanmal Shah Reg. No.: IBBI/IPA-001/IP-P00267/2017-2018/10511
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 505, 21 st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat E-mail ID: ipktshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 505, 21 st Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat E-mail ID: cirp.nirbhay@gmail.com
11.	Last date for submission of claims	03/11/2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. Nirbhay Rasayan Private Limited on 20th October 2023.

The creditors of M/s. Nirbhay Rasayan Private Limited, are hereby called upon to submit their claims with proof on or before 3rd November 2023 to the interim resolution professional at the address mentioned against entry No. 10.

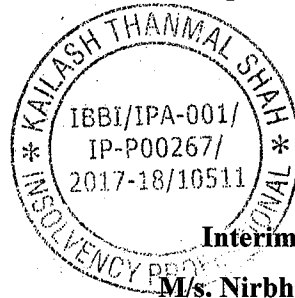


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24/10/2023

Place: Mumbai



[Handwritten signature]

Kailash Thanmal Shah

Interim Resolution Professional of

M/s. Nirbhay Rasayan Private Limited

IBBI Reg. No. IBBI/IPA-001/IP-P00267/2017-2018/10511

AFA Valid upto : 19/12/2023